

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 159 OF 2006 &
IA NOS. 1129, 1281 OF 2018

Dated: 14th September, 2018

Present: Hon'ble Mr. Justice N.J. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of :

Tata Steel Limited

...Appellant(s)

Vs.

Jharkhand State Electricity Regulatory Commission & Ors.

... Applicant(s)/ Respondent(s)

Counsel for the Appellant (s)

:

Mr. Amar Dev
Ms. Natasha Sahrawat
Ms. Khushuboo Bari
Ms. Neha Khandelwal
Mr. Jasvir Singh Sabharwal

Counsel for the Respondent(s)

:

Mr. Farrukh Rasheed for R-1
Mr. Rakesh Khanna, Sr. Adv.
Ms. Madhumita Bhattacharjee
Mr. Vidur Kamra (Rep.)
Ms. Drishti Rathore for R-2 to R-4

ORDER

The learned counsel appearing for the appellant seeks two weeks' time to file reply to the IA No.1281 of 2018 for placing on record additional documents filed by respondent no. 2 to 4. Accordingly, he is directed to file the same on or before 28.09.2018 after serving copy on the other side.

List the matter for hearing on **04.10.2018**.

(S.D. Dubey)
Technical Member
mk/vg

(Justice N.K. Patil)
Judicial Member